

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).34257-34263/2015

(Arising out of impugned final judgment and order dated 12-01-2015 in RFA Nos.8953/2014, 8954/2014, 8955/2014, 8956/2014, 8957/2014, 8958/2014 and 8959/2014 passed by the High Court of Punjab &amp; Haryana at Chandigarh)

AMIT KUMAR AND ANR ETC

Petitioner(s)

VERSUS

STATE OF HARYANA AND ANR ETC

Respondent(s)

IA No. 8/2015 - PERMISSION TO FILE ANNEXURES

WITH SLP(C) No. 778/2016 and

SLP(CIVIL) No.17469/2016

IA No. 2/2016 - PERMISSION TO FILE ANNEXURES

Date : 08-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Ankit Swarup,Adv.  
Mr. Jawad Tariq,Adv.  
Mr. Mukul Kumar, AORFor Respondent(s) Mr. Alok Sangwan,AAG  
Mr. Sunny Kadiyan,Adv.  
Mr. Manu Rajvanshi,Adv.  
Mr. Deepak Thukral,Adv.  
Mr. Anil Parashar,Adv.  
Mr. Arun Tawatia,Adv.  
Mr. Saurabh Sachdeva,Adv.  
Mr. Abhinash Jain,Adv.  
Dr. Monika Gusain, AORUPON hearing the counsel the Court made the following  
O R D E RAs prayed, list these matters on 5<sup>th</sup> April, 2019.(ANITA MALHOTRA)  
COURT MASTER(CHANDER BALA)  
COURT MASTER